मानव तस्करों से मुक्त हुई किशोरी ने दी जान

पालकोट (गुमला)। करीब पांच माह पूर्व मानव तस्करों से मुक्त कराई गई 12 वर्षीय सरस्वती कुमारी ने शनिवार को अपने घर में फांसी लगा कर आत्महत्या कर ली। यह घटना शुक्रवार रात की है। मामला जिले के पालकोट थाना क्षेत्र के गोनमेर नागोटोली का है। सरस्वती को सब्जबाग दिखा कर दो वर्ष पूर्व नई दिल्ली में बेच दिया गया था।

इन दो वर्षों में दाई का काम करते हुए सहे जुल्म सितम के बाद भी जिसका मनोबल नहीं टूटा, लेकिन मुक्त कराये जाने के बाद इस बच्ची ने अपने ही घर मुक्त कराये जाने के पांच महीने के अंदर अपने घर में फांसी लगा ली।

Mishap victim sought ₹2 lakh compensation, gets ₹22.5 lakh

Tribunal raises amount after considering the medical condition of the girl who has to carry urine bag with her

As per the girl's

disability certificate.

the claimant suffered

distal and mid

urethral injury with

loss of mid and distal

urethra. She

sustained 40 per cent

permanent partial

disability

Vallabh.Ozarkar@timesgroup.com

TWEETS @MumbalMirror

he Motor Accident Claims Tribunal (MACT) has ordered an insurer and a trailer owner to pay almost 10 times more compensation than sought by a girl who was hit by a trailer in July 2014 in Deonar area. The girl, who was five at that time, suffered permanent partial disability in the mishap.

The claimant, Jaibunnisa Shaikh, through her mother, had sought a compensation of Rs 2 lakh

from the insurance company and the accused but the tribunal has ordered to pay her about Rs 22.5 lakh, including interest.

As per the claimant, the accident took place on July 21, 2014, at about 4pm when the girl was walking along the Ghatkopar–Mankhurd Link Road. As she reached Govandi, a recklessly-driven trailer came in a

high speed and hit the minor, the claimant said. She was knocked down by the impact of the vehicle and sustained serious injuries in different parts of her body.

The girl was required to be operated in the hospital. Later an FIR was registered against the driver of the vehicle in Deonar police station.

Considering the nature of injuries and disability sustained by the girl, the expenses incurred on her treatment and cost of medicines, the victim's mother sought a compensation of Rs 2 lakh along with a 12 per cent annual interest.

The insurance company, however, denied the claim stating that the driver of the trailer was not holding a valid driving licence, hence the company was not liable to pay the compensation. It also claimed that the driver was driving at a slow and moderate speed. The insurer blamed the minor for the accident, claiming that she was walking along the road negligently.

The clamant, on the other hand, said that she has been undergoing great and unbearable pain and suffering as a consequence of the accidental injuries. She is unable to perform natural and

routine functions of life independently and requires 24-hour attention. She is also in need of a special diet.

She said that her urine bag has been damaged permanently and that she has to carry an artificial urine bag for the rest of her life.

On hearing both sides, the tribunal perused the documents placed on record. The medical papers issued by the Lokmanya

Tilak Municipal General Hospital, Sion, support the case of the claimant that she sustained accidental injuries, as mentioned in the claim petition. It is writ large that the minor was required to be operated and now she has to carry urine bag throughout her life, the tribunal said.

Certainly thereby, her marriage prospects are hampered, it said.

Thus, the total compensation that the claimant is entitled to is Rs 15.57 lakh. They shall also pay interest to the claimant at 7.5 per cent per annum. In all, the victim will get Rs 22.5 lakh.

Raj youth dies in MP police custody; kin allege murder

TIMES NEWS NETWORK

Indore: A 21-year-old history-sheeter was found dead in police custody in Mandsaur on Saturday morning, leading to a judicial probe.

The detainee, Sohail Pathan, was a native of Pratapgarh in Rajasthan and was arrested by the MP narcotics wing. His brother Murad Khan alleged that Sohail was killed by police and that an officer demanded Rs 50 lakh to release him.

The ADG-narcotics has suspended five policemen, including a sub-inspector.

Mandsaur SP Siddhartha Choudhary said: "A narcotics team under SI Rajmal Dayma had arrested Sohail at 2.30pm (Friday) with 90gms smack from Pratapgarh Pulia area of the district."

Sohail was locked up in a holding cell. In the morning, a constable saw him lying unresponsive and took him to hospital where he was declared dead on arrival, added SP Choudhary.

भ्रष्टाचार की जय जयकार ...

समाज कल्याण विभाग का बाबू करोड़ों का स्वामी

विश्वविजय की संपत्ति सामने आते ही अफसरों के पैरों तले की जमीन खिसकी

लखनऊ, 3 अप्रैल (ईएमएस)। आर्थिक खुद की गर्दन बचाने का प्रयास कर रहे हैं। साथ ही 10 दिसंबर 2013 को विशेष रूप से कमजोर वर्ग की मदद करने के लिए स्थापित किए गए समाज कल्याण विभाग के बाबु के पास करोड़ों रुपए की संपत्ति होने का शुल्क प्रतिपूर्ति घोटाला हुआ था। प्रदेश के पता चला है। लखनक के जिला समाज कल्याण अधिकारी कार्यालय में तैनात बाब् विश्वविजय सिंह के बारे में यह जानकारी सामने आने के बाद विभागीय उच्चाधिकारियों के पैरों के नीचे से जमीन खिसक गई है। बाबू की लखनक और कुछ अन्य स्थानों पर करोड़ों रुपए की अचल संपत्ति है। प्राथमिक जांच में पता चला है कि लखनक के पिकनिक स्पॉट रोड पर उसका करोड़ों का बंगला है और गोमतीनगर में करोड़ों की एजेंसी भी बेटे के नाम से खोली है। जांच शुरू होते ही समाज कल्याण कई अधिकारियों को घोटाले के आरोप में निदेशालय के बड़े अधिकारियों की नींद उड गई है। मामले को दबाने का प्रयास कर रहे

2010-11 और 2012-2014 के बीच लखनऊ समेत यूपी में 500 करोड़ का निदेशालय की ओर से हुई जांच में 13

- 📕 बाबु के पास लखनऊ समेत कई जगह है चल-अचल सम्पत्ति
- करोडों का बंगला होने के साथ बेटे के नाम पाँश इलाके में एजेंसी
- पांच साँ करोड़ के शुल्क प्रतिपूर्ति घोटाले में भी था बाबू का नाम

जेल जाना पड़ा था। लखनऊ में शुल्क प्रतिपूर्ति के घोटाले में बाबू का नाम आया तरफ से जांच चल रही है। निदेशालय के अधिकारी अब बाबू को बचाने के नाम पर था। 26 मार्च 2013 में जाँच के आदेश के माध्यम से शासन को रिपोर्ट भेजी जाएगी।

ऑडिट में घोर अनियमितता मिली थी। जनवरी 2014 को बाबू दोषी पाया गया। तत्कालीन वित्त नियंत्रक ने पांच जुन 2014 को अपने आदेश में कार्रवाई की बात कही थी। खुद की गर्दन फंसता देख अधिकारी मामले को दबा गये थे। प्रमुख सचिव समाज कल्याण बीएल मीणा ने एक बार फिर उप निदेशक समाज कल्याण श्रीनिवास द्विवेदी को जांच करके रिपोर्ट देने का आदेश दिया लखनक मंडल समाज कल्याण उप निदेशक श्रीनिवास द्विवेदी के मुताबिक, लखनक के जिला समाज कल्याण अधिकारी कार्यालय में तैनात कर्मचारी विश्वविजय सिंह की विभागीय जांच की जा रही है। पूर्व में जांच में दोषी होने के बावजूद अभी मेरी

Page No. 9, Size:(4.72)cms X (4.83)cms.

धात्री महिलाओं और बच्चों के स्वास्थ्य से खिलवाड़ लापरवाही: आंगनबाड़ी केंद्र पर बांट दी एक्सपायरी डेट की दाल

पत्रिका न्यूज नेटवर्क

patrika con

सीकर. आंगनबाड़ी केंद्रों पर गर्भवती महिलाओं व बच्चों को पौष्टिक आहार के नाम पर कीड़े लगी चने की दाल बांटी जा रही हैं। यह मामला सीकर शहर के 23-1 आंगनबाड़ी केंद्र पर सामने आया। केंद्र पर शुक्रवार को तीन महीने बाद एक्सपायरी डेट की दाल बांट दी गई।

आंगनबाड़ी कार्यकर्ता का कहना है कि यह गड़बड़ी ठेकेदार के स्तर पर हुई है। ठेकेदार ने ही हमे पुरानी दाल दी है, तो हम इसमें क्या कर सकते हैं। इस मामले में गर्भवती महिलाओं में सरकारी सिस्टमके खिलाफ काफी आक्रोश हैं। पत्रिका ने विभाग की उपनिदेशक सुमन पारीक को दो बार कॉल किया। लेकिन उन्होंने कॉल रिसेव नहीं किया। इलाके के लोगों ने इस लापरवाही के खिलाफ विभाग के अधिकारियों को लिखित में शिकायत भेजी हैं।



ऐसे बांटी दाल

आंगनबाड़ी केंद्रों पर गर्भवती, धात्री महिला व बच्चों की तीन श्रेणी बनाकर खाद्य सामग्री दी जाती है। जिसमें गर्भवती महिला को, धात्री महिला को 6 माह तक, 7 माह से 3 वर्ष तक व 3 वर्ष से 6 वर्ष तक बच्चों की दो केंद्रेगरी को हर महीने तीन किलो दाल बांटी जाती है।

अक्टूबर की दाल 2 अप्रेल को बांटी

अक्टूबर माह की पैकेजिंग दाल तीन महीने बाद एक्सपायर हो गई। एक्सपायर होने के तीन महीने बाद आंगनबाडी केंद्र पर 2 अप्रेल को करीब 60 गर्भवती धात्री महिलाओं व बच्चों को दाल बांटी गई है। अन्य केंद्रों पर भी यही दाल बंटने की आशंका है। दाल लगभग पूरी तरह से खराब हो चुकी है। जिसको न तो परिवार वाले उपयोग में ले सकते है और न ही गर्भवती महिला के काम आ सकती है। धात्री महिला नगमा कुरैशी एवं इनामुल हुसैन व अलीना हुसैन के परिजनों ने इस मामले की शिकायत दी है। यह दाल खाकर धात्री महिला और बच्चों को कुछ हो गया तो उसका जिम्मेदार कौन होगा। मोहलेवासियों ने जांच की मांग की है।

मानव तस्करी रोकने के लिए की गई बैठक

निचलील महराजगंज। आज दिन शनिवार को मानव तस्करी रोकने के लिए पूर्वांचल ग्रामीण सेवा समिति शाखा , निचलील स्वरक्षा (मानव तस्करी रोध) कार्यक्रम के संयुक्त तत्वावधान में मिश्रीलिया गांव में समुदाय के साथ एक बैठक की गयी । मानव तस्करी



निषेध की जिला प्राभारी शकील अहमद ने जानकारी देते हुए कहा कि एदि भारत- नेपाल सीमा क्षेत्र या महराजगंज जनपद क्षेत्र में कहाँ भी इस प्रकार की शिकायत (बच्चे वा ब्यक्ति) मिलते हैं, तो इसको सूचना स्थानीय पुलिस को देते हुए ए एच टी यू महराजगंज को भी देना है, दोनों परिस्थितियों में दलाल/ तस्करक का पता होने पर महराजगंज पुलिस एफ आई आर करने के लिए कटिबद्ध है। पूर्वांचल ग्रामीण सेवा समिति, शाखा - निचलिस के इण्टरवेसन आफिसर श्रवण कुमार ने बताया कि अगर कोई अपरिचित व्यक्ति गांच में दिखाई देता है, तो इसकी सूचना ग्राम प्रधान एवं पुलिस को अवश्य ही देना है। बाल विवाह, बाल क्रम या किसी भी प्रकार से बच्चों पर अल्याचार होता है, तो इसकी सूचना चाइल्ड हेल्पलाइन नंबर 1098 घर देना है। साथ ही साथ यु पी पुलिस 112, एस एस बी 1903, मुख्यमंत्री हेल्पलाइन नंबर1076, आशा ज्याति कंद्र181,आर पी एफ182, महिला हेल्पलाइन नंबर1090, एम्बुलेंस 102,108 घर जानकारी देते हुए धन्यवाद से बैठक का समापन किया गया। बैठक में महिला मण्डल एवं किसान समुद्द के सुमित्रा देवी, रीता देवी नन्दलाश, धर्मेन्द्र, अर्जुन आदि लोग उपस्थित रहे। उसके बाद एस एस बी पथलहवा में सहयक कमाईंट ललित मोहन डोभाल से मिलकर भारत नेपाल सोमा से मानव तस्करी रोकने हेतु समन्वयन स्थापित किया गया।

Ministry slams linking its letter on human trafficking to farmers' stir

NEW DELHI: The Union Home Ministry on Saturday termed as "distorted" and "misleading" media reports linking its letter to the Punjab government on the plight of 58 bonded labourers rescued in the state to the farmers' agitation and said no motive should be ascribed to a routine communication over law and order issues.

The ministry said a section of media has erroneously reported that the ministry has written the letter to Punjab levelling grave charges against the farmers of the state.

These news reports are misleading and present a distorted and highly editorialised opinion of a simple observation about a socioeconomic problem emerging from four sensitive border districts of Punjab over a period of two years, which has been brought to the attention of this ministry by the concerned Central Armed Police Force, the home ministry said in a statement. The home ministry said, Firstly, no motive can be ascribed to a letter issued by this ministry to a particular state or states as this is part of routine communication over law and order issues.

The ministry said the letter has also been forwarded to the Secretary, Union Ministry of Labour and Employment with a request to carry out a sensitisation exercise in all states to check the duping of vulnerable victims at the hands of unscrupulous elements.

Secondly, some of the news reports about the letter have juxtaposed in a totally unrelated context to conclude that the MHA has framed 'grave charges' against the farmers of Punjab and has also connected this with the ongoing farmers' agitation, the statement said.

Farmers, mostly from Punjab and Haryana, have been protesting on the borders of Delhi against three central agri laws since late November, with the deadlock persisting even after several rounds of talks.

The home ministry said the letter clearly and only states that human trafficking syndicates hire such labourers and they are exploited, paid poorly and meted out inhuman treatment besides luring them with drugs to extract more labour, affecting their physical and mental health.

Keeping in view the multi-dimensional and overwhelming enormity of the problem, this ministry has only requested the state government(s) to take suitable measures to address this serious problem, the statement said.

In its communication dated March 17, the home ministry has conveyed to the Punjab government that 58 mentally challenged people belonging to Bihar and UP were found to be working as "bonded labourers" in the border districts of the state and asked it to take appropriate action to deal with the "serious" problem. AGENCIES

Bihar man dies in custody, kin allege he was beaten

EXPRESS NEWS SERVICE

PATNA, APRIL 3

THE FAMILY of a Bhagalpur man has alleged custodial torture, following his death in police custody. On Saturday, Leader of Oppositon Tejashwi Yadav of RJD cited the case to take on the state police's "high-handedness".

Sanjay Kumar Yadav (45), a clerk in the water resources department, died on the night of March 29 — a few hours after he was detained by police on charges of being inebriated. Yadav's family alleged that police had be aten him and he died soon after being taken to Mayagani hospital.

The victim's daughter, Monika Kumari, said, "My father was returning home after playing Holi around 9 pm. Barari police detained him and beat him. His throat had some marks, which showed he was dragged by the cotton towel wrapped around his neck." The postmortem report ruled out torture.

Bhagalpur SSPNitashaGudiya said, "We have suspended the Barari police station in-charge, A thorough probe is being done taking all evidence into account."

Local JD(U) MLA Neeraj Kumar Mandal accused the district administration of providing a "normal" postmortem report "under pressure". He also alleged that police have "tortured Sanjay Kumar Yadav in a drunken state".

Bhagalpur Congress MLA Ajit Sharma said, "A special probe team should be set up to identify policemen responsible."

Tejashwi tweeted: "Bihar police has been sparing criminals and has been now flexing muscle and can kill anyone. The police have started randari (high-handedness) close to notification of the Bihar Special Armed Police Bill..."

JD(U)'s Neeraj Kumar said, 'The Bill would not apply to the place Tejashwi Yadav has been referring to. As for allegations of police atrocity, Bhagalpur police have ordered a probe. Those responsible would be brought to book."

Page No. 1, Size:(28.93)cms X (7.98)cms.

UP: STATE OF HORRORS

Heinous crimes against women continue unabated

OUR CORRESPONDENT

HAMIRPUR/MEERUT: Hundreds of crimes against women are reported every month in Uttar Pradesh with the state accounting for 59,853 such instances — 14 per cent of the national total — in 2019 according to the latest National Crime Records Bureau data.

Adding to the agony, on Satur-day, a 15-year-old girl who had set herself ablaze in a village under

Sumerpur police station area after allegedly being molested by a boy, succumbed to her injuries in a Kanpur hospital.

The girl had been rushed to

the hospital for specialised treat-ment as she had received severe burn injuries on Tuesday, the

police said.

Hamirpur Superintendent of
Police Narendra Kumar Singh said the class IX student had set herself on fire on Tuesday over

repeated harassment and molestation by a 16-year-old boy.

On the complaint of the vic-tim's family, a case was registered against the minor boy, who was held on Thursday and produced before a juvenile court which sent him to a juvenile home, the SP

said.
Following the girl's death, an additional section of murder would be included in the case against him, the SP said.

The girl's family had earlier alleged that the boy often used to tease and harass her and had done the same on Monday. They had also accused the police of letting the boy go only after warning him.

Disturbed by repeated harassments and molestation, the girl had sprinkled kerosene on herself around 8 am on Tuesday and set herself ablaze, her family mem-

In another incident in Meerut, a class 10 student committed suicide after she was allegedly abducted and gang-raped while on her way back from a tuition

class, police said on Friday. Meerut's Rural Superinten-dent of Police Keshav Kumar said four youths were involved in abducting and raping the girl and the police, based on a suicide note left by the girl, have arrested two of the accused and have launched

a manhunt to nab two others. Another incident took place in Suryapuram area under Brahm-puri police station in Meerut when the victim was returning

home after performing puja. Some miscreants standing on the streets eve-teased her, tore her clothes and verbally abused her when she resisted the harassment, according to a report. Police have now filed a case and initiated a

MP: Man dies in custody, five cops suspended

Bhopal: Five policemen in Madhya Pradesh's Mandsaur district were suspended after a 21-year-old man, arrested for allegedly possessing contraband, died in custody on Friday.

Sohail Khan's family has alleged that the police demanded Rs 50 lakh for his release. They claimed several marks were found on the body following his death.

Following the allegations, a departmental inquiry as well as a magisterial inquiry has been ordered into the matter.

Superintendent of Police, Siddharth Choudhury told *The Sunday Express*: "The five have been suspended as inquiry has been ordered against them. The body did not have any injury marks but privates parts were ruptured that gave rise to suspicion. However, the post mortem report is still awaited."

The five suspended policemen — a Sub-Inspector, a head constable and three constables — were from the narcotics bureau.

ENS

Infant branded all over body by 'healer', dies

EXPRESS NEWS SERVICE

BHUBANESWAR, APRIL 3

A FOUR-MONTH boy died Saturday in Nabarangpur district of Odisha after being branded with iron rods all over his body by a traditional healer.

The boy, Muna, son of Trinath Nayak of Lokiguda village, was running high fever and cold for the past couple of days. Despite the parents taking him to multiple health centers, his condition continued to deteriorate. "We were desperate to treat him as he was in a lot of pain. Afriend of ours asked us to visit the healer," Nayak said.

The bereaved parents in their complaint alleged that the healer seared Muna's body with hot iron at nearly 20 places.

"He was in a critical condition when brought here so we moved him to the district health headquarters. But he succumbed to the injuries," said Dr Sachikanta Lenka of the Community Health Centre said.

The police have booked the healer under IPC Section 304 and have launched a manhunt.

Kerala's first transgender candidate withdraws amid threats, harassment



AGENCIES

Malappuram, April 3: All set to be the first transgender person in Kerala to contest the Assembly election, Anannyah Kumari Alex is now withdrawing from the poll fray. Anannyah Kumari Alex alleged that she was mentally tortured and received death threats from leaders of the Democratic Social Justice Party (DSJP) which had nominated her.

Despite the fact that the last date for withdrawal of nomination papers has gone by, 28-year-old Alex has decided to end her election campaign. She was nominated from the Vengara constituency in the Malappuram district of Kerala against senior leader PK Kunhalikutty of the Indian Union Muslim League representing the United Democratic Front (UDF) and Communist Party of India (Marxist) candidate P Jiji representing the Left Democratic Front (LDF).

"The DSJP leaders forced me to speak poorly of UDF candidate PK Kunhalikutty and to criticise the LDF government," Alex said. "I was also forced by the party leaders to observe pardah during the election campaign. The harassment came after I said that I would not do anything which would surrender my personality," she stated. Alex continued, "I was used by DSJP

Alex continued, "I was used by DSJP party leaders. They had some plans and reasons for putting me in the front. But I didn't understand that earlier. I have a personality and my own opinions, and I am not ready to surrender that."

Anannyah Kumari Alex further alleged that DSJP leaders threatened to kill her when she opposed them. They portrayed me as a prostitute and insulted me, she claimed.

"I wanted to contest the election to ensure representation and equality for transgender people in Kerala. But it was the party that instructed me to contest from the Vengara constituency. It was not my decision initially," Alex said.

Anannyah Kumari Alex hails from Peruman in Kollam district of Kerala. She is Kerala's first transgender radio jockey. She is also a professional makeup artist and a news anchor employed at a private channel.

Kerala will go to the polls in a single phase April 6. The counting of the votes will be done May 2.

RAJASTHAN PATRIKA, Ahmadabad, 4.4.2021

Page No. 11, Size:(1.43)cms X (4.97)cms.

पंजाब में ड्रग देकर कराई जाती है बंधुआ मजदूरी: मोदी

पटना 🔘 पत्रिका. बिहार के पूर्व उप मुख्यमंत्री एवं सांसद सुशील कुमार मोदी ने प्रदेश के त्रम संसाधन मंत्री जीवेश कुमार और सचिव मिहिर कुमार सिंह से बात कर पंजाब में बिहारी मजदूरों को नशीला पदार्थ खिलाकर बंधुआ मजदूरी एवं अधिक घंटे तक काम कराने के खिलाफ जांच कर समुचित कार्रवाई करने का आग्रह किया है। उन्होंने शनिवार को कहा है कि सीमा सुरक्षा बल (बीएसएफ) ने पंजाब के सीमावर्ती जिलों गुरुदासपुर, अमृतसर, फिरोजपुर और अबोहर में पूछताछ के दौरान बिहार और उत्तर प्रदेश के ऐसे 58 मजदूरों को मुक्त कराया गया, जिन्हें किसानों द्वारा नशा देकर बंधुआ मजदूर बनाकर अधिक घंटे काम कराए जाते थे। पूर्व उप मुख्यमंत्री ने कहा है कि बीएसएफ द्वारा इस मामले को सामने लाने के बाद इस वर्ष 17 मार्च को केंद्र सरकार के गृह मंत्रालय के उप सचिव अरुण सोबति ने पुलिस महानिदेशकको समुचितजांच और कार्रवाई के लिए लिखा है।